

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB - 2728/ND/2019

IN THE MATTER OF:

Om Logistics Ltd

....Applicant

Vs.

Servel India Pvt Ltd

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. In the meantime, Learned Counsel for the Petitioner is directed to ensure compliance of Section 9 (3) (C) of the IBC, 2016. Put up further on 14.11.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)